DAINIK JAGRAN, Gorakhpur, 9.4.2024
Page No. 3, Size:(4.74)cms X (7.18)cms.

अभिरक्षा में मृत्यु मामले में राष्ट्रीय मानवाधिकार आयोग ने मांगी रिपोर्ट

- उच्च न्यायालय के अधिवक्ता प्रवीण ने की थी शिकायत
- 14 मई तक डीजीपी से मांगा जवाब, गोला थाने में हुई घटना

जासं, गोरखपुर : गोला थाना पुलिस की अभिरक्षा में युवक की मृत्यु होने के मामले में राष्ट्रीय मानवाधिकार आयोग ने डीजीपी से जवाब मांगा है। इसके लिए 14 मई, 2024 तक का समय दिया। उच्च न्यायालय के अधिवक्ता प्रवीण कुमार सोनी ने घटना के संबंध में शिकायत दर्ज करायी थी।

बाढ़ा बुजुर्ग गांव के रहने वाले 42 वर्षीय विनय कुमार पांडेय 20 मार्च की शाम गांव की 10 वर्षीय बालिका से छेड़खानी करने का आरोप लगाया था। डायल 112 पर स्वजन के सूचना देने के बाद पहुंची पीआरवी ने बयान लेने के बाद थानेदार को बताया। कुछ देर में थानेदार भी पहुंचे। उस समय विनय दवा लेने थे। शाम सात बजे वह लौटे तो हिरासत में लेकर थानेदार गोला चले आए। स्वजन का आरोप है कि थाने लाते समय विनय की तबीयत बिगड़ी। इसकी जानकारी उन्होंने पुलिसकर्मियों को देकर अस्पताल ले जाने को कहा लेकिन किसी ने ध्यान नहीं दिया। रात नौ बजे तबीयत ज्यादा बिगड़ गई। अस्पताल ले गए तो डाक्टर ने मृत घोषित कर दिया। स्वजन ने थानेदार, चौकी प्रभारी, स्थानीय नेताओं पर ड्यूटी पर तैनात गोला थाने के सभी पुलिसकर्मियों पर मुकदमा दर्ज कराया है। इस मुकदमे की विवेचना क्राइम ब्रांच कर रही है।

Student s death: NHRC team for evidence from Veterinary Uni

https://thesouthfirst.com/south-shots/students-death-nhrc-team-for-evidence-from-veterinary-uni/

The move comes in the wake of the tragic death of Siddharthan JS, a second-year student at KVASU, who was found hanging in the bathroom of the college hostel on 18 February.

An NHRC team will collect evidence from Kerala Veterinary and Animal Sciences University in Wayanad, Kerala on Monday, 8 April in the wake of the tragic death of student Siddharthan JS found hanging in the hostel bathroom on 18 February. The team will record the statements of students, teaching and non-teaching staff, members of the anti-ragging committee, and others.

Siddharth s death: CBI to add more individuals in accused list

https://english.janamtv.com/news/kerala/102527/siddharths-death-cbi-to-add-more-individuals-in-accused-list/

Thiruvananthapuram: The Central Bureau of Investigation (CBI) is to indict more individuals in connection with the death of JS Siddharth. Presently, 20 individuals are included on the list of accused persons. The FIR has been drafted based on the investigative findings of the police and the preliminary reports from the CBI.

Meanwhile, the National Human Rights Commission will hold a sitting in connection with Siddharth's death at the college for five days. The commission members will stay at the college and gather statements from the teachers, college staff, and hostel students.

It is reported that the CBI team will visit the college to record statements. Siddharth's father, Jayaprakash, has been directed to appear tomorrow to give a statement.

HINDU, Online, 9.4.2024
Page No. 0, Size:(0)cms X (0)cms.

Top Kerala news developments today

https://www.thehindu.com/news/national/kerala/top-kerala-news-developments-on-april-8-2024/article68041729.ece

Key news developments in Kerala on Monday, April 8, 2024

Here are the important developments in Kerala to watch out for today

April 8 is the last date for withdrawal of nominations

CPI-M State secretary M.V. Govindan will address the press in Kochi today

The Kerala High Court is set to hear petitions filed by the Kerala Pradesh School Teachers Association and others seeking a directive to the State government to disburse money for the midday meal scheme in advance and pay the arrears due to schools

The ED is scheduled to question CPI(M) district secretary M.M. Varghese, party state secretariat member P.K. Biju and councillor P.K. Shajan in connection to an investigation into a loan scam at the Karuvannur Service Cooperative bank, Thrissur.

The Kerala HC is to consider a contempt of court petition filed by nursing officer P.B. Anitha against the State's Health Department for transferring her after she extended moral support to a victim of sexual assault at the ICU of the Kozhikode medical college hospital.

A delegation of the **National Human Rights Commission** of India is scheduled to visit Kerala Veterinary and Animal Sciences College, Pookode, as part of its probe into the death of second-year student J.S. Siddharth

Karnataka Deputy CM and Congress leader D.K. Sivakumar is scheduled to address the party's election campaign at Ollur.

The Congress is also set to release its manifesto at the Press Club, Thiruvananthapuram.

Senior COngress leader V.D. Satheesan is set to address election conventions in Thiruvananthapuram today.

JANAMTV, Online, 9.4.2024
Page No. 0, Size:(0)cms X (0)cms.

Siddharths death: National Human Rights Commission to arrive at Pookode Veterinary University today

https://english.janamtv.com/news/kerala/102508/siddharths-death-national-human-rights-commission-to-arrive-at-pookode-veterinary-university-today/

Kalpetta: The **National Human Rights Commission** has intervened in the death of Pookod Veterinary University student Siddharth. The commission will go to Pookode Veterinary University today and gather evidence. The commission will gather evidence for the next five days. The Human Rights Commission will also gather evidence from campus teachers, staff, and hostel students.

The Central Bureau of Investigation (CBI) is also gathering evidence simultaneously. A CBI team from Delhi arrived in Wayanad on Saturday and commenced a preliminary investigation. Siddharth’s father, Jayaprakash, has been instructed to come to Pookode tomorrow, and his statement will be recorded. The CBI has started an investigation against 20 people in connection with Siddharth’s death under charges of criminal conspiracy, abetment of suicide, and ragging.

Siddharth was found dead in his college hostel bathroom on February 18. Reports say that he was allegedly assaulted by his seniors, including SFI activists.

THE SOUTH FIRST, Online, 9.4.2024
Page No. 0, Size:(0)cms X (0)cms.

Student s death: NHRC probe team to collect evidence from Kerala Veterinary University

https://thesouthfirst.com/news/students-death-nhrc-probe-team-to-collect-evidence-from-kerala-veterinary-university/

The move comes in the wake of the tragic death of Siddharthan JS, a second-year student at KVASU, who was found hanging in the bathroom of the college hostel on 18 February.

A team from the National Human Rights Commission of India (NHRC) will commence its five-day evidence collection drive at the Kerala Veterinary and Animal Sciences University (KVASU) in Wayanad, Kerala on Monday, 8 April.

The move comes in the wake of the tragic death of Siddharthan JS, a second-year student, who was found hanging in the bathroom of the college hostel on 18 February.

The NHRC team is expected to record the statements of students, teaching and non-teaching staff, members of the anti-ragging committee, and others.

Meanwhile, a CBI team, which has taken up the case, arrived in Wayanad on Saturday, 6 April. The four-member team met with the district police chief and Kalpetta DySP, who had probed the case.

The team, which has already started the probe, has summoned Siddharthan's father T Jayaprakash to record his statement. He is expected to appear before the team on Tuesday.

On Sunday, the CBI team visited the hostel premises, where Siddharthan was allegedly beaten up by his seniors, his room, and the washroom, where he was found hanging.

Also Read: Kerala vet student death: CBI arrives in Wayanad, holds talks with police officials

The incident

Siddharthan was allegedly beaten to death by his seniors and classmates, for reportedly, misbehaving with a female student of the college.

A remand report by the police said that the 20-year-old was stripped down to his underwear and assaulted using a "belt and a cable wire." It said that the assault began on 16 February at around 9 pm and lasted till 2 am on 17 February.

Siddharthan’s father contended that according to the postmortem report, his son’s body had three days’ worth of injuries and an empty stomach, which indicated that he was assaulted viciously and not given any food.

Jayaprakash also asserted that his son would not have taken his own life. In his meeting with Chief Minister Pinarayi Vijayan, he had requested a CBI probe into the matter.

All of the 18 accused students have been arrested and remanded in judicial custody.

Earlier, Dr MK Narayanan, the dean of the college, and R Kanthanadhan, the assistant warden of the men’s hostel, were suspended in connection with the death.

Kerala Governor Arif Mohammad Khan, as Chancellor of Universities in the state, had suspended the Vice Chancellor of the university, Prof (Dr) MR Saseendranath, for negligence. A judicial probe was also ordered to look into the incident.

Allegations of severe harassment and physical torture allegedly from ragging have been raised against members of the Students Federation of India (SFI), the student wing of the ruling CPI(M).

SFI denied the allegations.

AAJ, Patna, 9.4.2024
Page No. 8, Size:(4.11)cms X (5.04)cms.

अधिवक्ता की आंख फोड़ने के मामले में मानवाधिकार आयोग ने एसएसपी को किया तलब

मुजफ्फरपुर। शहर के माड़ीपुर पावर हाउस चौक पर वाहन जांच के दौरान सात फरवरी को काजीमोहम्मदपुर थाना के एक सिपाही ने डंडे से मारकर अधिवक्ता अधिवक्ता पंकज कुमार की आँख फोड़ दी थी, इस मामले में राष्ट्रीय मानवाधिकार आयोग ने मुजफ्फरपुर के एस एस पी को नोटिस जारी किया है। आयोग ने पूरे मामले की रिपोर्ट 15 अप्रैल से पहले माँगी है। अधिवक्ता पंकज कुमार का इलाज कोलकाता के शंकर नेत्रालय में हुआ। उनकी एक आँख की रौशनी खत्म हो गई है। अबतक दो बार सर्जरी हो चुकी है, एक और होनी है। चिकित्सकों के मुताबिक क्षतिग्रस्त आँख की रौशनी लौट पाना मुश्किल है। अधिवक्ता पंकज कुमार ने अधिवक्ता एसके झा के माध्यम से राष्ट्रीय मानवाधिकार आयोग और बिहार मानवाधिकार आयोग में मामले को दर्ज करवाया। जिसपर सुनवाई करते हुए राष्ट्रीय मानवाधिकार आयोग ने एस एस पी को तलब किया है। अधिवक्ता एसके झा ने कहा कि यह पूरा प्रकरण मानवाधिकार उल्लंघन के अतिगंभीर श्रेणी में आता है। आयोग मामले को लेकर काफी सख्त है। एडवोकेट्स एसोसिएशन के अध्यक्ष अधिवक्ता रामशरण सिंह ने कहा कि आयोग के द्वारा उठाये गये इस कदम से दोषी पुलिसकर्मियों के विरुद्ध कठोर-से-कठोर कार्रवाई होना सुनिश्चित है। महासचिव वीरेन्द्र कुमार लाल ने कहा कि दोषी पुलिसकर्मियों को विभाग से अविलम्ब बर्खास्त किया जाना चाहिए। वहीं वरीय कानूनविद् विजय कुमार शाही ने कहा कि दोषी पुलिसकर्मियों को अविलम्ब बर्खास्त करते हुए सरकार को तत्काल 20 लाख रूपये का मुआवजा अधिवक्ता पंकज कुमार को देना चाहिए।

SCROLL, Online, 9.4.2024
Page No. 0, Size:(0)cms X (0)cms.

Supreme Court issues notice to Centre on plea seeking safeguards for intersex children

https://scroll.in/latest/1066385/supreme-court-issues-notice-to-centre-on-plea-seeking-safeguards-for-intersex-children

Intersex children were being made to undergo unregulated sex-reassignment surgeries, the petitioner told a bench headed by the chief justice.

The Supreme Court on Monday issued notice to the Centre on a petition seeking to enhance legal safeguards for intersex children, reported Bar and Bench.

Intersex individuals are those born with sexual anatomy that does not fit the accepted definitions of female or male.

Intersex rights activist Gopi Shankar told the Supreme Court in the petition that intersex children in the country are being made to undergo unregulated sex-reassignment surgeries.

The petitioner said that in many states, sex-reassignment surgeries were being conducted with the consent of the parents of infants, Live Law reported. It is only in Tamil Nadu that the High Court has banned such procedures till children attain the age of giving informed consent, the petitioner said.

In 2019, after the Madras High Court's intervention, Tamil Nadu became the first state in India to ban sex reassignment surgeries on infants and children.

In its order, the High Court had said children must be given time and space to discover their true gender identity.

The High Court's ruling was also based on a complaint forwarded by Shankar to the **National Human Rights Commission**, which highlighted the practice of sex reassignment surgeries.

The commission forwarded the complaint to the Union Ministry of Health and Family Welfare. The ministry, in its response, said that the surgeries had been done with the consent of parents or guardians.

However, the High Court called this response "strange". The court said that consent of the parents could not be considered as the consent of the child. It added that neither the father nor the mother can "claim suzeranity" over a child.

Based on the judgment, the Tamil Nadu government said that intersex surgeries will only be allowed in life-threatening situations, which will be decided after the recommendations of a committee formed by the Directorate of Medical Education.

AMAR UJALA, Online, 9.4.2024
Page No. 0, Size:(0)cms X (0)cms.

मानवाधिकार आयोग ने पूछा आंखे क्यों फोड़ी?

https://www.amarujala.com/live/bihar/bihar-news-live-rain-alert-in-these-districts-including-patna-political-news-bihar-crime-news-rjd-bjp-2024-04-08

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने अधिवक्ता की आंख फोड़े जाने के मामले में एसएसपी मुजफ्फरपुर राकेश कुमार को नोटिस जारी कर जवाब मांगा है। पीड़ित अधिवक्ता की ओर से मानवाधिकार अधिवक्ता एसके झा मामले की पैरवी कर रहे हैं। जिले के काजी मोहम्मदपुर थाना क्षेत्र में जांच के दौरान पुलिस जवान ने डंडा मारकर अधिवक्ता की आंख फोड़ दी थी।

AMAR UJALA, Online, 9.4.2024
Page No. 0, Size:(0)cms X (0)cms.

Bihar: राष्ट्रीय मानवाधिकार आयोग ने पुलिस से पूछा- अधिवक्ता की आंख क्यों फोड़ी गई? एसएसपी से जवाब तलब

https://www.amarujala.com/bihar/muzaffarpur/bihar-nhrc-sent-notice-to-muzaffarpur-ssp-asking-why-was-advocate-s-eye-gouged-2024-04-08?pageId=1

Muzaffarpur News: मानवाधिकार अधिवक्ता एसके झा ने बताया है कि अब यह पूरा मामला मानवाधिकार उल्लंघन के अति गंभीर श्रेणी का मामला है। आयोग मामले को लेकर काफी सख्त है। उन्होंने कहा कि आयोग द्वारा मामले को काफी गंभीरता से लिया गया है। इस मामले में पूरा जवाब एसएसपी राकेश से मांगा गया है।

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने अधिवक्ता की आंख फोड़े जाने के मामले में एसएसपी मुजफ्फरपुर राकेश कुमार को नोटिस जारी कर जवाब मांगा है। पीड़ित अधिवक्ता की ओर से मानवाधिकार अधिवक्ता एसके झा मामले की पैरवी कर रहे हैं। जिले के काजी मोहम्मदपुर थाना क्षेत्र में जांच के दौरान पुलिस जवान ने डंडा मारकर अधिवक्ता की आंख फोड़ दी थी।

जानकारी के मुताबिक, पुलिस जवान द्वारा अधिवक्ता की आंख फोड़े जाने के मामले में राष्ट्रीय मानवाधिकार आयोग ने एसएसपी मुजफ्फरपुर को नोटिस जारी किया है। NHRC ने सख्त रुख अपनाते हुए मुजफ्फरपुर की पुलिस से सवाल किया है कि अधिवक्ता पर डंडा क्यों चलाया गया और अधिवक्ता की आंख क्यों फोड़ी गई? आयोग के द्वारा पूरे मामले की रिपोर्ट 15 अप्रैल से पहले मांगी गई है।

गौरतलब है कि सात फरवरी को अधिवक्ता पंकज कुमार रात के लगभग 11:40 बजे पटना से अपने आवास मुजफ्फरपुर लौट रहे थे। तब पावर हाउस चौक पर पहले से मौजूद काजी मोहम्मदपुर थाना पुलिसकर्मी वाहन जांच के लिए खड़े थे। इस दौरान पुलिसकर्मियों ने अधिवक्ता की गाड़ी को रोका। फिर उनसे पूछा गया कि वह कहां से आ रहे हैं? जब तक अधिवक्ता कुछ बोल पाते तब तक पुलिस अधिकारी द्वारा उन्हें गाली देते हुए पुलिसकर्मियों को उन्हें मारने का आदेश दे दिया गया। उसके बाद एक पुलिसकर्मी ने अधिवक्ता पंकज कुमार की आंख में डंडे से वार कर दिया।

इस हमले के बाद वह दर्द से कराहते हुए जमीन पर गिर गए। तब सभी पुलिसकर्मी वहां से भाग गए। उसके बाद गंभीर रूप से घायल हुए अधिवक्ता पंकज कुमार का इलाज शंकर नेत्रालय कोलकाता में करवाया गया, लेकिन उनकी एक आंख की रोशनी जा चुकी है। अब तक दो बार सर्जरी हो चुकी है, जबकि एक अन्य सर्जरी मई के अंतिम सप्ताह में होनी है।वहीं, इस पूरे मामले की जानकारी पीड़ित अधिवक्ता पंकज कुमार ने मानवाधिकार मामलों के अधिवक्ता एसके झा के जरिए राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली और बिहार मानवाधिकार आयोग, पटना को दी थी। उस पर सुनवाई करते हुए अब राष्ट्रीय मानवाधिकार आयोग दिल्ली ने एसएसपी मुजफ्फरपुर को तलब किया है।

मानवाधिकार अधिवक्ता एसके झा ने बताया है कि अब यह पूरा मामला मानवाधिकार उल्लंघन के अति गंभीर श्रेणी का मामला है। आयोग मामले को लेकर काफी सख्त है। उन्होंने कहा कि आयोग द्वारा मामले को काफी गंभीरता से लिया गया है। इस मामले में पूरा जवाब एसएसपी राकेश से मांगा गया है कि आखिर किस वजह से डंडा मारा गया और आंख क्यों फोड़ी गई है।

वहीं, एडवोकेट्स एसोसिएशन के अध्यक्ष वरीय अधिवक्ता रामशरण सिंह ने कहा कि आयोग के द्वारा उठाए गए इस कदम से अब दोषी पुलिसकर्मियों के खिलाफ कठोर से कठोर कार्रवाई होना सुनिश्चित है। महासचिव वीरेंद्र कुमार लाल ने कहा कि दोषी पुलिसकर्मियों को विभाग से अविलंब बर्खास्त किया जाना उचित प्रतीत होता है। वहीं, वरीय कानूनविद् विजय कुमार शाही ने कहा कि दोषी पुलिसकर्मियों को अविलंब बर्खास्त करते हुए सरकार को तत्काल 20 लाख रुपये का मुआवजा अधिवक्ता पंकज कुमार को अविलंब देना चाहिए।